



KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION

**THE KARNATAKA MUNICIPAL CORPORATIONS
(AMENDMENT) BILL, 2014**

(L.A. Bill No. 38 of 2014)

A Bill further to amend the Karnataka Municipal Corporations Act, 1976.

Whereas it is expedient further to amend the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Sixty Fifth year of the Republic of India as follows, namely:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Municipal Corporations (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of section 503.- In section 503 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) after sub-section (4), the following proviso, shall be inserted, namely:-

"Provided that where the larger urban area so constituted does not have any newly added area and the election to such smaller urban area was held within one year before the date of declaration of Larger urban area, the election to such larger urban area for constitution of a corporation need not to be held till the completion of the term of members of smaller urban area so elected (irrespective of whether City Municipal Council was constituted or not) and the members of smaller urban area shall continue to be members of the larger urban area corporation to be constituted till the completion of their term so elected and a corporation shall be constituted by treating the said elected members as councilors of the corporation under Section 7 ".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend section 503 of the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) to continue the term of elected members of Smaller Urban Area till the completion of their term which have been declared as Larger Urban Area and no additional area is added to it and where election to such Smaller Urban Area was held not more than one year prior to the date of such declaration.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

VINAY KUMAR SORAKE

Minister for Urban Development

P. OMPRAKASHA

Secretary

Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA MUNICIPAL CORPORATIONS ACT,
1976 (KARNATAKA ACT 14 OF 1977)****XX****XX****XX**

503. Declaration of city municipal area as a larger urban area under this Act.-(1) Subject to the provisions of section 3, the Governor may declare by notification that any municipal area for which a City Municipal Council is constituted under the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964) shall with effect from the date to be specified in such notification to be a larger urban area specified under section 3 of this Act.

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(4) A Corporation shall be duly constituted for the larger urban area under this Act within a period of six months from the date of declaration referred to in sub-section (1) and from the date of first meeting of the corporation as so constituted the body exercising the powers and performing the duties of the Corporation shall stand dissolved.

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